

(b) Delhi Urban Art Commission has formulated detailed guidelines in consultation with local bodies for regulating the erection of hoardings/outdoor publicity furniture.

(c) No such case has come to the notice of the Government.

(d) There is no proposal to ban the hoardings altogether. The guidelines/bye-laws, inter alia, provide for:

- (i) Restrictions on locations of commercial hoardings;
- (ii) Prescription of the maximum size, height and area of the sign-boards;
- (iii) Prohibition of erection, exhibition, fixation, retention or display of advertisements and hoardings without written permission of the local body.

[*Translation*]

Admission in Kendriya Vidyalayas

193. SHRI UPENDRA NATH VERMA : Will the PRIME MINISTER be pleased to state:

(a) the number of applications for the admission in Kendriya Vidyalayas received during 1995-96 academic session and the number of applicants who got admission during the above period;

(b) whether the number of student seeking admission in Kendriya Vidyalayas is increasing rapidly;

(c) if so, the percentage of annual increase; and

(d) the steps being taken by the Government to ensure that all the applicants get admission?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (d). Kendriya Vidyalaya Sangathan has intimated that they do not maintain statistics in the total number of applications/registrations for admission in various Vidyalayas. 71,172 fresh admissions have been granted to class-I during 1994-95.

The demand for admission is increasing every year. In order to meet this demand, new Vidyalayas and additional sections are sanctioned, subject to availability of infrastructural facilities and financial resources.

National Judicial Commission

194. SHRI RAM VILAS PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have constituted a National Judicial Commission;

(b) if so, the names of the members thereof;

(c) whether any member of the commission belong to Scheduled Castes/Scheduled Tribes Community; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS. (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) to (d). Does not arise.

[*English*]

Supply of Russian Arms

195. SHRI SRIKANTA JENA : Will the PRIME MINISTER be pleased to state :

(a) whether Russia has been delaying delivery of the MIG-29 M aircraft meant for the IAF;

(b) if so, the number of MIG-29 M aircraft to be delivered by the Russian Government under the agreement;

(c) the reasons for non-delivery of these aircraft by Russia; and

(d) the steps taken by the Government to resolve the issue?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) There has been no delay in delivery of aircraft from Russia.

(b) to (d). Do not arise.

[*Translation*]

IAS/IPS/IFS Officers in States

196. SHRI N.J. RATHVA : Will the PRIME MINISTER be pleased to state :

(a) the details of officers serving in various States particularly in Gujarat as on date who are eligible for IAS/IPS/IFS (Indian Forest Service) cadre and the details of the S.C./S.T. officers among them, State-wise;

(b) whether some State Governments, particularly the Government of Gujarat have sent certain proposals to the Union Government seeking nomination of these officers in the IAS/IPS/IFS cadre;

(c) if so, the State-wise details thereof and the number of S.C./S.T. officers therein and whether it is in accordance with the reservation rules, and if not, the directives given by the Union Government in this regard;

(d) the progress made so far with regard to such proposal submitted by State Government; and

(e) the time by which these proposals will be accepted and the reason for delay in it?